

CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

RA No.70/2004 in OA No.31/2000

Lucknow, this the 24<sup>th</sup> day of August, 2004

Hon'ble Shri S.K. Naik, Member(A)

S.N.Srivastava

Applicant

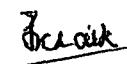
versus

Union of India & Others

Respondents

ORDER(in circulation)

This review application has been filed by the applicant in OA No.31/2000 for review of the Tribunal's order dated 8.7.2004. The request of the applicant has been considered. As has been contended by the applicant himself in para 2 of his review application, he had challenged the transfer order dated 21.12.99 vide which respondents have ordered his transfer from Lucknow to Bikaner. The relief he had sought in that OA, as has been mentioned by him in para 8 thereof, was for the quashment of the order dated 21.12.99 in so far as it pertains to him and allow him to continue at Lucknow. However, when the case was taken up for hearing on 8.7.2004, applicant himself had stated that he had thereafter been transferred to Allahabad where he had joined on 30.3.2003. It was further stated that presently he is working at Kanpur. When the order challenged pertains only to transfer from Lucknow to Bikaner, the grievance of the applicant did not survive on the date of hearing as per his own admission and therefore the OA has been dismissed as infructuous. Thus, I find no error apparent on the face of record and accordingly dismiss the RA as not maintainable under order 47, Rule 1 CPC read with Section 22(3)(f) of AT Act, 1985.

  
(S.K. Naik)  
Member(A)

/gtv/